

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Dated: This 11<sup>th</sup> day of August, 2020

OA No. 061/393/2020

**HON'BLE RAKESH SAGAR JAIN, MEMBER – J**

Kehar Singh Age 61 years, S/o Dharam Singh, R/o H. No. 10 Lane  
No. 1, Mohalla Guru Angat Dev Ji, Preet Nagar Digian Jammu.

.....Applicant

**By Advocate** : Sh. K. Nirmal Kotwal

Versus

1. Union Territory of Jammu & Kashmir through  
Commissioner/Secretary Public Health Engineering Department  
J&K Govt. Civil Secretariat Jammu/Srinagar.
2. Chief Engineer PHE BC Road, Jammu.
3. Executive Engineer PHE Mech (South) Division II, Jammu Tehsil &  
District Jammu
4. Accountant General, Rajpura Canal Road, Jammu

.....Respondents

**By Advocate:** Sh. Amit Gupta, AAG

**O R D E R (oral)**

**Rakesh Sagar Jain, Member (J):-**

1. This OA has been filed seeking directions to the respondents to settle the pension of applicant as per the last pay drawn by the applicant at the time of superannuation and with further direction to the respondents to pay the arrears of pension after re-fixing the same as per the last pay drawn by the applicant in terms of Rule 242 of CSR and release the gratuity withheld by the respondents.

2. At the very outset, learned counsel for the applicant submitted that he would be satisfied if some time bound directions are given to the respondents to settle his pension case.
3. Admit.
4. Issue notice. Sh. Amit Gupta, AAG appears and accepts notice on behalf of the respondents. He seeks to file counter affidavit within three weeks.
5. However, in view of the limited prayer made by the learned counsel for the applicant, respondents are directed to decide and settle the pension case of the applicant as per rules and regulations governing the fixation and disbursement of pension within four weeks from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order. While taking a decision on the pension case of the applicant, respondents will take into consideration the contents of the present OA as well as the case law attached to the OA. No costs.

**(Rakesh Sagar Jain)**  
**Member (J)**

**ND\***